

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO: 3348/2001
MA NO: 76/2003
MA NO. 190/2003

This the 12th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Amar Nath Mehta
S/o Late Sh. Ram Nath Mehta
aged 86 years
Retired ACIO-11 (Sub-Inspector),
Intelligence Bureau,
Ministry of Home Affairs,
Government of India, New Delhi
Resident of WZ-274/9, Sadh Nagar,
Palam Colony, New Delhi-110045.

(By Advocate: Sh. S.L.Lakhanpal)

Versus

1. Union of India (Through the Secretary to the Govt. of India), Ministry of Home Affairs, North Block, Central Secretariat, New Delhi-110001.
2. The Director, Intelligence Bureau, Ministry of Home Affairs, North Block, Central Secretariat, New Delhi-110001.
3. The Secretary to the Govt. of Punjab, Home Department, Punjab Secretariat, Chandigarh.
4. The Director-General of Police, Punjab, Chandigarh.
5. The Accountant-General, Punjab, Chandigarh.
6. The Secretary to the Govt. of Punjab, Finance Department, Punjab Secretariat, Chandigarh.
7. Senior Superintendent of Police, Amritsar (Punjab).

(By Advocate: Sh. S.M.Arif for Resp. No.1 & 2,
Sh. R.R.Dubey proxy for
Sh. Ajay Bansal for Resp. No.3,4,6 & 7 and
Sh. Madhav Panikar for Resp. No.5)

ORDER (ORAL)

The OA stands abated since no proper application for bringing the LRs on record has been filed in the prescribed

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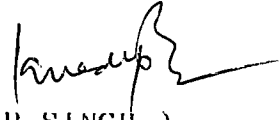
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Accordingly, MA-76/2003 is rejected.

2. Applicant who has also filed MA-190/2003 for condonation of delay for bringing the LRs on record is also rejected. *proceeding in accordance with law*
However, they may file separate ~~CA~~ wherein they can claim family pension.


(KULDIP SINGH)
Member (J)

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